

of the Central Silk Board, Bombay, for the the year 1979-80 under section 12A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-1831/81.]

ANNUAL REPORT AND REVIEW OF INDIAN INSTITUTE OF PUBLIC ADMINISTRATION, FOR 1979-80, AMENDMENTS TO RESERVE BANK OF INDIA GUARANTEE FUND REGULATIONS, ANNUAL REPORT ETC. OF NEW INDIA ASSURANCE CO., LTD., BOMBAY AND NOTIFICATIONS UNDER HOTEL RECEIPTS TAX RULES AND INCOME-TAX ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1979-80. [Placed in Library. See No. LT-1832/81.]

(2) A copy of the Amendments (Hindi and English versions) to the Reserve Bank of India Guarantee Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India, Act, 1934. [Placed in Library. See No. LT-1833/81.]

(3) A copy of the Annual Report (Hindi** versions) of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and

Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1834/81.]

(4) A copy of the Hotel-Receipts Tax Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 81(E) in Gazette of India dated the 31st January, 1981, under sub-section (4) of section 34 of the Hotel-Receipts Tax Act, 1980. [Placed in Library. See No. LT-1835/81.]

(5) A copy of the Income-Tax (Amdnment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 46(E) in Gazette of India dated the 22nd January, 1981, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1836/81.]

NOTIFICATIONS UNDER CUSTOMS ACT, AND UNDER CENTRAL EXCISES AND SALT ACT AND CENTRAL EXCISE RULES

(SHRI MAGANBHAI BAROT: I beg also to lay:

(6) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 52(E) and 53(E) published in Gazette of India dated the 9th February, 1981 together with an explanatory memorandum regarding exception to capital goods, raw materials and components when imported into India for the purpose of manufacture of articles for export from the whole of basic, auxiliary and additional duties of customs.

(ii) G.S.R. 57(E) published in Gazette of India dated 10th February, 1981 together with an

**Hindi version of the Review and the English versions of the Review and Report were laid on the Table on the 22nd December, 1980;

explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies mentioned in the notification into Indian currency or vice-versa, in supersession of Notification dated the 1st January, 1981.

[Placed in Library. See No. LT—1837/81.]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 109 in Gazette of India dated the 31st January, 1981.

(ii) The Central Excise (Third Amendment) Rules, 1981, published in Notification No. G.S.R. 110 in Gazette of India dated the 31st January, 1981.

[Placed in Library. See No. LT—1838/81.]

(8) A copy of Notification No. G.S.R. 48(E) (Hindi and English versions) published in Gazette of India dated the 6th February, 1981 together with an explanatory memorandum making certain amendment to Notification No. 141/72 CE dated the 3rd June, 1972, issued under Central Excise Rules, 1944. [Placed in Library. See No. LT-1839/81.]

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

I call Shri Sunil Maitra. (

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

Parliament will work according to these rules, not according to your rules. It is to work according to the

rules of the rule-book, which you have given me.

SHRI GEORGE FERNANDES (Muzaffarpur): What about the Loharu matter

MR. SPEAKER: I have not allowed it. It is a State subject.

PROF. MADHU DANDAVATE (Rajapur): Sir, Mr. Rajda wants to say something about his privilege motion.

MR. SPEAKER: It is under my consideration. I have called for facts.

(Interruptions)

MR. SPEAKER: I will let you know.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, आप देवी लाल जी की बात सुन लीजिए. . . .

MR. SPEAKER: I have not allowed that.

श्री राम विलास पासवान : मैंने गडजानमेंट भोगन दिया है।

MR. SPEAKER: I am not going to explain it here. You can come and see me.

आप राम विलास जी थोड़ा सा किताब को देख लें, तब शायद आप मुझ बो नहीं कहेंगे. . . .

(व्यवधान)

DR. SUBRAMANIAM SWAMY (Bombay North East): I can quote the rule. It is rule 355.

अध्यक्ष महोदय : मैंने सब देखा है, पढ़ा है, सूत्रह से यही काम कर रहा हूँ. . . . (व्यवधान) . . . देवीलाल जी, इस का यह मतलब नहीं है कि कोई भी सवाल यहां पर उठाया जा सकता है. . . (व्यवधान) . . . आप इस पर बहस कीजिए, प्रेजिडेंट ऐड्रेस या बजट की